

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
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(4)

Date of Decision : 19.10.92

RA 317/92 in OA 2292/92

Union of India & Ors. vs. Smt. Raj Kali

ORDER

This is a Review Application filed by the respondents (Union of India & Ors.) against the judgement dt. 4.9.1992 by which the OA of the applicant, Smt. Raj Kali was disposed of with the direction to the respondents to dispose of the representation of the applicant dt. 26.6.1991 within a period of three months from the date of receipt of a copy of this judgement. What was further directed is that they should consider the case of the applicant on the ground that the applicant belongs to Scheduled Caste and also on the basis of the two judgements, referred to in the body of the judgement, i.e., AIR 1989 SC 1976 and AIR 1991 SC 469.

The Union of India has taken the ground that Division Bench of the Tribunal has passed an order in certain other OAs. But that cannot be a ground for review.

As provided by section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a Civil Court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil

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Procedure, a decision/judgement/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".

There is no force in this Review Application and the same is, therefore, dismissed.

*J. P. Sharma*  
(J. P. SHARMA)  
MEMBER (J)